

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.No.1159/SO/2025

Date: 12.09.2026

CIRCULAR NO. 11/2026

Sub: High Court of Andhra Pradesh – Order dt.20.08.2026 in M.A.No. 2689-2690 of 2025 in Crl. Appeal No. 132-133 of 2017 of Hon'ble Supreme Court of India – Certain directions issued for expeditious disposal of cases filed under Section 304-B and 498-A of IPC (Sections 80 and 85 of BNS, 2023) – Issued -- Reg.

- Ref: 1. Minutes of the Committee meeting of Hon'ble Judges for "Ensuring the Implementation of the Decisions of the Apex Court" held on 10.09.2026.
2. Order dt.20.08.2026 in M.A.No. 2689-2690 of 2025 in Crl. Appeal No. 132-133 of 2017 of Hon'ble Supreme Court of India.

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The Hon'ble Supreme Court in it's Order dt.20.08.2026 in M.A.No. 2689-2690 of 2025 in Crl. Appeal No. 132-133 of 2017 (copy enclosed) issued certain directions for expeditious disposal of cases filed under Section 304-B and 498-A of IPC (Sections 80 and 85 of BNS, 2023).

The Hon'ble Committee for "Ensuring the Implementation of the Decisions of the Apex Court" in the meeting held on 10.09.2026 having considered the above subject, issued certain directions for priority classification and monitoring, time bound progression of trial, use of technology and digital monitoring, mediation/counseling in appropriate matrimonial disputes.

Therefore, all the Judicial Officers in the State of Andhra Pradesh are hereby instructed to:

- give priority to the cases relating to the offences under Sections 304-B and 498-A of IPC/Sections 80 and 85 of BNS, 2023 and to ensure that those cases shall be disposed of as expeditiously as possible.
- strictly adhere to complete the trial in a time bound manner, preferably, within a period of two (02) years except in exceptional cases involving multiple accused.
- to explore the possibility of mediation or counseling through duly trained mediators/counselors, without compromising the rights of parties or the seriousness of cognizable offences as enunciated in the guidelines framed by the Hon'ble Apex Court.

All the Unit Heads of District Judiciary shall identify the cases in respect of offences under Sections 304-B and 498-A of IPC/Sections 80 and 85 of BNS, 2023, pending beyond three (03) years, particularly those which are pending at the stage of framing of charges and recording of evidence and undertake periodic monitoring through monthly or quarterly review mechanism.

Cy. 17/9/2026
REGISTRAR (JUDICIAL)

To

1. All the Registrars in the High Court of Andhra Pradesh.
2. All the Unit Heads in the State of Andhra Pradesh (with a request to circulate the same to all the Judicial Officers in their respective units).
3. All the Presiding Officers of Labour Courts/Tribunals in Andhra Pradesh.
4. The Registrar (IT cum CPC), High Court of Andhra Pradesh (with a request to place the circular in the official website of the High Court).